

1	2	3	4	5	6	7	8
24.	Tamil Nadu*						
25.	Tripura	1	1	0	0	3	0
26.	Uttar Pradesh*						
27.	Uttarakhand*						
28.	West Bengal	1164	744	0	1	1	0
TOTAL STATES							
29.	A&N Islands	28	23	0	39	39	0
30.	Chandigarh**	0	0	0	0	0	0
31.	D&N Haveli	0	0	0	0	0	0
32.	Daman & Diu						
33.	Delhi						
34.	Lakshadweep	0	0	0	0	0	0
35.	Puducherry	0	0	0	0	0	0
TOTAL UTs							
TOTAL ALL INDIA		7575	3127	413	179	318	5

Note : * indicates data not available

** includes IPC cases also.

Data is provisional.

Reported Dowry Cases

1851. SHRIMATI VASANTHI STANLEY : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) whether it is a fact that the number of reported dowry cases has almost doubled since 1995;

(b) if so, the details and reasons therefor; and

(c) the rate of conviction since 1995?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH) : (a) and (b) As per the National Crime Records Bureau, a total of 2814 cases were reported under Dowry Prohibition Act, 1961 during 1995 in the country which went upto 5182 cases in 2010. This shows an increase of 84.15% in 2010 as compared to 1995. During the period, the number of

cases registered under it has shown an increasing trend indicating that more and more victims have sought relief under this Law.

(c) Details showing rate of conviction under the Dowry Prohibition Act, 1961 since 1995 are given in Statement (see below). The rate of conviction ranges from 20% to 36.4% since 1995 to 2010.

Statement

*Conviction Rate Under Dowry Prohibition Act 1961
During 1995-2010*

Year	Conviction Rate
1995	36.4
1996	35.1
1997	36.5
1998	29.6
1999	24.3
2000	24.6
2001	29.9
2002	28.8
2003	21.2
2004	25.0
2005	25.5
2006	27.3
2007	23.1
2008	23.9
2009	21.5
2010	20.0

Source : NCRB

Reach of Welfare Scheme to Muslims

1852. SHRI MOHAMMED ADEEB : Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state :

(a) the details of schemes for the welfare and development of women and children;